

difficulty has been that we have not been able to find out even after very careful enquiries, who actually started it.

SHRI KAILASH BIHARI LALL: May I know if the Government have enquired whether doctors themselves were not responsible for spreading this rumour?

SHRI D. P. KARMARKAR: That does not arise, Sir.

MR. CHAIRMAN: No, no.

श्री नवाबसिंह चौहान : ऐसे दो केसेज एटा जिले में हुये हैं। क्या सरकार को मालूम है कि खास तौर से बाहर के जो विरोधी हैं— यानी पाकिस्तान के जो एजेंट यहां बर्क कर रहे हैं—वे इस तरह की अफवाहें उड़ा रहे हैं ?

श्री डी० पी० कर्मरकर : शायद, यह क्वेश्चन आपको होम मिनिस्ट्री को रेफर करना होगा।

#### PROSECUTIONS AGAINST THE TAXI DRIVERS

\*34. SHRI AMOLAKH CHAND: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to refer to the reply given to Starred Question No. 184 in the Rajya Sabha on the 18th February, 1959, and state:

(a) whether the prosecutions launched against

(b) if so, what was the fine or term of imprisonment awarded to them?

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATIL) :  
(a) Yes.

(b) A total fine of Rs. 630 was imposed in 44 cases decided so far.

SHRI AMOLAKH CHAND: May I know, Sir, what has happened to the other cases?

SHRI S. K. PATIL: In regard to the other cases, about 300 odd have not

yet come up. The decision will come later and quite a few, more than 200, have not yet appeared before the magistrate.

SHRI AMOLAKH CHAND: May I know, Sir, whether there is a proposal to withdraw all these cases?

SHRI S. K. PATIL: That is a matter for the authorities. We do not come into the picture at all.

#### CO-OPERATIVE LAWS

\*35. SHRI M. P. BHARGAVA: Will the Minister of COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to state:

(a) whether Government have received any complaints to the effect that the present Co-operative Laws stand in the way of successful running of the co-operative societies; and

(b) if so, what steps are being taken to modify the existing laws?

THE PARLIAMENTARY SECRETARY TO THE MINISTER OF COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI S. D. MISRA) : (a) and (b). The Central and State Governments are aware of certain restrictive features of the Cooperative Laws and procedures which stand in the way of the successful running of Co-operative Societies. Various suggestions are under consideration by the Central and the State Governments for the removal of these restrictive features in accordance with the approach outlined by the National Development Council Resolution on Co-operative Policy.

SHRI M. P. BHARGAVA: May I know, Sir, whether there is any scheme under consideration for appointing an expert committee to examine these laws?

SHRI S. D. MISRA: Sir, co-operative legislation is a subject of the States. The working group has already gone into it and it has suggested that in the States expert committees might be appointed.

convictions; and

SHRI M. P. BHARGAVA: May I know, Sir, whether it has been brought to the notice of the Government that at present those in charge of implementing the laws for the formation of co-operative societies are most non-cooperative in the formation of such societies?

SHRI S. D. MISRA: It is not correct, Sir.

SHRI BHUPESH GUPTA: May I know, Sir, whether Government or the Ministry has carefully studied the implications of the statement by the Prime Minister in some place that the existing co-operative laws came in the way of the proper growth of cooperatives in this country...

SHRI S. D. MISRA: Yes, Sir.

SHRI BHUPESH GUPTA: I have not finished my question. If so, may I know whether on the basis of that, the Government have sent instructions to the State Governments to review their co-operative Acts in order to bring about necessary changes?

SHRI S. D. MISRA: Yes, Sir.

MR. CHAIRMAN: "Yes, Sir" for both.

SHRI B. K. P. SINHA: May I know, Sir, if there is any idea to formulate model legislation for the whole of India by the Union?

SHRI A. P. JAIN: Sir, a Committee was appointed which framed a model by-law. That by-law was sent to the State Governments. Now, some of the State Governments passed their legislation or amended their existing legislation according to the model bylaw, but even after this model by-law had been framed, there were certain complaints . . .

SHRI P. N. RAJABHOJ: Is it model Bill or by-law?

SHRI A. P. JAIN: Model laws.

MR. CHAIRMAN: All right.

SHRI A. P. JAIN: Even after this model law had been framed, there were certain complaints that some of the provisions of this model law were restrictive. This matter came up for consideration before the National Development Council and the main provisions which came in the way of the formation of the societies were discussed there and the working group has also examined that question.

SHRI BHUPESH GUPTA: May I know, Sir, if the hon. Minister is aware that in most cases, the so-called model laws have become model only for delivering the co-operative organisations to the rich profiteers and other greedy and bureaucratic elements?

(No reply)

SHRI PURNA CHANDRA SHARMA: Is it the intention of the Government that the formation of cooperative societies should be stayed till these rules are framed?

SHRI A. P. JAIN: No, not at all. The formation is going on.

DECISION OF AD HOC RAILWAY  
TRIBUNAL

\*36. SHRI M. P. BHARGAVA: Will the Minister of RAILWAYS be pleased to refer to the reply given to Starred Question No. 84 in the Rajya Sabha on the 12th February, 1959 and state:

(a) whether any decision has since been taken on the award of the *ad hoc* Railway Tribunal consisting of Shri Shanker Saran; and

(b) if so, whether the decision has been communicated to the parties concerned?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) and (b). The recommendations are still under consideration.

SHRI M. P. BHARGAVA: May I know, Sir, as to how long they will be under consideration?